

Note: While in promotions from Clerical to Officers cadre total backlog has been taken into consideration while reserving the posts for SC and ST, in the channel of promotions from Special Assistant to officers only 38 posts for SC and 19 for ST have been reserved because not more than 50% of the posts can be reserved in a year.

(e) and (f). Subject to the limitations on maximum reservations in a year, the bank is endeavouring to clear the backlog.

[English]

Writing off of Excise Dues

2048. SHRI H.M. PATEL: Will the Minister of FINANCE be pleased to state:

(a) whether there is a provision in the Excise Law, which empowers Government to write off dues;

(b) whether there is any limit for writing off of the dues already levied;

(c) whether any applications have been received from companies against which crores of rupees of excise duty is outstanding;

(d) if so, the details thereof and the amount outstanding; and

(e) the steps proposed to realise the outstanding dues?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) No, Sir.

(b) Does not arise in view of (a) above.

(c) No, Sir.

(d) and (e). Do not arise in view of (c) above.

[Translation]

Arrests on the Charges of Having Black Money

2049. SHRI K.D. SULTANPURI: Will the Minister of FINANCE be pleased to state:

(a) the number of people arrested during the last two months on the charges of having black money and smuggling and the amount received by Government from them; and

(b) the area-wise details of Customs officers and employees against whom action has been taken on charges of corruption?

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): (a) During the last two months 576 persons were arrested for smuggling activities and contraband goods worth Rs. 79.42 crores were seized under the provisions of Customs Act, 1962.

There is no provision for arresting persons under Direct Taxes Laws.

(b) During the quarter ending 30.9.88, action against two Customs officers relating to Bombay Customs House has been initiated by the Department for corrupt practices and misuse of official position.

[English]

Expansion of Tracks and Shifting of Goods Terminal at Delhi and New Delhi

2051. SHRI KAMLA PRASAD SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is need to expand the railway line at Delhi and New Delhi railway stations in view of the rise in traffic and demand for starting additional trains;

(b) if so, the steps taken by Government in this regard;

(c) whether there is any proposal to shift the goods terminal from the Delhi and New Delhi railway stations to the neighbouring areas as has been reportedly suggested by the Delhi Development Authority in the news item "Delhi Main Bursting at Seams" appearing in the Hindustan Times of 15 October, 1988; and

(d) if not, the reasons therefor?